

Allotment of Government Accommodation

1055. SHRI MADAN LAL KHURANA:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is no provision in the applications for the allotment of residential accommodation to give preference of the locality/floor in which a Government servant wants the accommodation to be allotted;

(b) if so, the reasons thereof;

(c) the steps taken to make a provision in the forms in this regard;

(d) whether the applications of such Government servants whose pay increase during the course of the allotment year and thus become due for higher accommodation are not entertained; and

(e) if so, the reasons thereof and the steps taken to accede to such requests as done in the case of employees coming on transfer etc.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). No, Sir, if such option is allowed, each locality in a particular type of accommodation shall have a different date of priority, depending on the preference of the applicants and it may not be possible to monitor allotment manually. Such preference is taken note of by way of entertaining the application for change to the desired locality or floor or restriction to a locality.

(d) and (e). The eligibility of an employee for allotment of accommodation is determined on the basis of pay drawn by him on a crucial date fixed for the Allotment Year. If the applications are accepted according to pay increased during the course of Allotment

Year, it will not be possible to fix the relative seniority of government servants for within particular type which has to be reckoned with reference to a fixed date.

The applications from the employee coming on transfer are also entertained on the basis of the pay drawn by them on the crucial date fixed for the purpose of determining eligibility.

Construction of Government Accommodation

1056. SHRI MADAN LAL KHURANA:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the rate of construction of residential flats for government employees has gone down considerably over the years in Delhi and other cities;

(b) if so, the reasons thereof and the steps taken to accelerate the rate of construction of flat for allotment to Government employees;

(c) the number of flats constructed in Delhi and in other cities category-wise/type-wise, during 1991 and how does the same compare with the previous three years; and

(d) the number of Government employees waiting for the allotment of residential flat and since when in each type?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Number of general pool quarter constructed during the year 1990-91 is slightly lower than such quarters completed during each of the three preceding year.

(b) Due to constraints on resources it has not been possible to accelerate the rate of construction the attached statement-I.